

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1447/2020

Dated this the 27th day of May 2020

Mani Maran, S/o.Pakkiyam.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Tallakulam (L&O) P.S, in Cr. No.1157/2020
U/S.294(b), 324,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 21.05.2020 for the alleged offence U/S.294(b), 324,506(2)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1448/2020

Dated this the 27th day of May 2020

Ramesh, S/o.Peyandithevar.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Sellur (L&O) P.S, in Cr. No.1259/2020
U/S.294(b), 324,506(1)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 22.05.2020 for the alleged offence U/S.294(b), 324,506(1)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/- before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1446/2020

Dated this the 27th day of May 2020

Bharathi Raja, S/o.Somu.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Sellur (L&O) P.S, in Cr. No.1138/2020
U/S.341,387,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 09.05.2020 for the alleged offence U/S.341,387,506(2)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1445/2020

Dated this the 26th day of May 2020

Dinesh @ Deena, S/o. Karuppaiya.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Tallakulam(L&O) P.S, in Cr. No.1120/2020
U/S.341,294(b), 323,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 18.05.2020 for the alleged offence U/S.341,294(b), 323,506(2)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1441/2020

Dated this the 26th day of May 2020

Vijayakumar @ Vijay, S/o. Ponnusami.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Tallakulam(L&O) P.S, in Cr. No.1122/2020
U/S.294(b), 324,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 18.05.2020 for the alleged offence U/S.294(b), 324,506(2)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1442/2020

Dated this the 22th day of May 2020

- 1) Ramesh @ Karuvayan, S/o. Gurunathan.
- 2) Ramkumar @ Seeni, S/o. Murugan.
- 3) Kasimayan @ Kasi, S/o. Gubendran.
- 4) Sivakumar, S/o. Meenakchi.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Sellur(L&O) P.S, in Cr. No.1220/2020
U/S.341,294(b),323, 324,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused were arrested remanded to judicial custody on 19.05.2020 for the alleged offence U/S.341,294(b),323, 324,506(2)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1433/2020

Dated this the 20th day of May 2020

Saravanakumar, S/o. Panneerselvam.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Sellur(L&O) P.S, in Cr. No.1138/2020
U/S.341,387,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 09.05.2020 for the alleged offence U/S.341,387,506(2)IPC

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1437/2020

Dated this the 19th day of May 2020

Poovalingam, S/o. Selvaraj.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Karuppaiyurani P.S, in Cr. No.202/2020
U/S.387,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 22.04.2020 for the alleged offence U/S.387,506(2)IPC

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1436/2020

Dated this the 19th day of May 2020

- 1) Alagupandi, S/o. Alagar.
- 2) Nagapandi, S/o. Murugan.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Mathichiyam (L&O) P.S, in Cr. No.864/2020
U/S.147,148,294(b),323,324,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 11.05.2020 for the alleged offence U/S.147,148,294(b),323,324,506(2)IPC

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1432/2020

Dated this the 18th day of May 2020

- 1) Lakshmanan, S/o. Seenivasan.
- 2) Ajithkumar, S/o. Sakthivel.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,

Tallakulam (L&O) P.S, in Cr. No.1041/2020

U/S.147,148,341,294(b),323,324,506(2)IPC and 83(ii) J.J Act .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 09.05.2020 for the alleged offence U/S.147,148,341,294(b),323,324,506(2)IPC and 83(ii) J.J Act.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1431/2020

Dated this the 14th day of May 2020

Sabarimani, S/o. Muthu Irulam.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,

Thilagar Thidal (L&O) P.S, in Cr. No.977/2020

U/S.294(b),323,506(2),269IPC r/w 3(1)OP Epidemic Diseases Act .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 11.05.2020 for the alleged offence U/S.294(b),323,506(2),269IPC r/w 3(1)OP Epidemic Diseases Act .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1430/2020

Dated this the 13th day of May 2020

Balamurugan, S/o. Elangomani.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Tallakulam (L&O) P.S, in Cr. No.1036/2020
U/S.448,294(b),323,506(2)IPC .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 08.05.2020 for the alleged offence U/S.448,294(b),323,506(2)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/- before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1429/2020

Dated this the 11th day of May 2020

Murali.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,

Sellur (L&O) P.S, in Cr. No.1114/2020

U/S.188,270,294(b),353,506(1)IPC 3 of EPIDEMIC DESEASES ACT 1897
and 184 MV Act.

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 05,05.2020 for the alleged offence U/S.188,270,294(b),353,506(1)IPC 3 of EPIDEMIC DESEASES ACT 1897 and 184 MV Act.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/- before Jail Superintendent. Sub-Jail, Viruthunagar.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

(Sd.) Padmanaban.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1428/2020

Dated this the 04th day of May 2020

Vairamani, S/o.Selvam.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Tallakulam (Crime) P.S, in Cr. No.1061/2019
U/S.379IPC.

.. Respondent/Complainant.

ORDER

Heard both sides. Records Perused. In this case the Petitioner/accused is in Remand on 28.02.2020 for the alleged offence U/S.379 IPC.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, Co - accused released on bail and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.
- 4) Accordingly this petition is allowed.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1368/2020

Dated this the 24th day of March 2020

1)Surya Prakash @ Karuppu, S/o.Malaisamy.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,
Tallakulam (Crime) P.S, in Cr. No.385/2019
U/S.392 IPC.

.. Respondent/Complainant.

ORDER

Heard both sides. Records Perused. In this case the Petitioner/accused is in Remand 04.03.2020 for the alleged offence U/S.392 IPC.

Notice given to the A.P.P. & Police. The A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts of circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a own bond for Rs.10,000/- for his future appearance.
- 2)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks after 15days from the date of release.

Judicial Magistrate No.II,
Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1368/2020

Dated this the 23rd day of March 2020

1)Murugeswari @ Radha,S/o.Somasuntharam,

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,

Tallakulam (L&O) P.S, in Cr. No.446/2020

U/S. 323,324 IPC and 75 Juvenile Justice Care and Protection of Children
Act 2015.

.. Respondent/Complainant.

ORDER

Heard both sides. Records Perused. In this case the Petitioner/accused is in Remand 17.03.2020 for the alleged offence U/S.323,324 IPC and 75 Juvenile Justice Care and Protection of Children Act 2015.

Notice given to the A.P.P. & Police. The A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts of circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) Petitioner/Accused shall execute a bond for Rs.10,000/- with two sureties.
- 2) Petitioner/Accused shall produce Adhar Card (or)Nativity Certificate for the Petitioner .
- 3) One of the surety should be blood relative of Petitioner/Accused.
- 4)To appear before the Respondent Police Station daily at 10.00 a.m. for four weeks.

Judicial Magistrate No.II,
Madurai.